

12.03-hrs.

PAPERS LAID ON THE TABLE

[English]

Indian Telegraph (Seventh Amendment) Rules, 1988

THE MINISTER OF COMMUNICATIONS (SHRI BIRBAHADUR SINGH): I beg to lay on the Table a copy of the Indian Telegraphy (Seventh Amendment) Rules, 1988 (Hindu and English versions) published in Notification No. C.S.R. 606 in Gazette of India dated the 23rd July, 1988, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library See No. LT 6440/88]

Newsprint Allocation Policy For Licensing Year 1988-89

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy of the Newsprint Allocation Policy for the Licensing year 1988-89 (Hindi and English versions). [Placed in library. See No. LT 6441/88].

Notification Under the Import and Exports Control Act, 1947 and Annual Report and Review on the working of the India Tea and Restaurants Limited, Bombay for 1986-87 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—

- (i) S.O. 537 (E) published in Gazette of India dated the 1st June, 1988 making certain amendments to Notifi-

cation No. S.O. 344 (E) published in Gazette of India dated the 30th March, 1988.

- (ii) S.O. 544 (E) published in Gazette of India dated the 3rd June, 1988 making certain amendments to Notification No. S.O. 388 (E) published in Gazette of India dated the 30th March, 1988:—
- (iii) S.O. 741 (E) published in Gazette of India dated the 4th August, 1988 making certain amendments to Notification No. S.O. 377 (E) published in Gazette of India dated the 30th March, 1988.
- (iv) S.O. 742 (E) published in Gazette of India dated the 4th August, 1988 making certain amendments to Notification No. S.O. 343 (E) published in Gazette of India dated the 30th March, 1988.
- (v) S.O. 755 (E) published in Gazette of India dated the 12th August, 1988 making certain amendments to Notification No. S.O. 338 (E) published in Gazette of India dated the 30th March, 1988.
- (vi) S.O. 756 (E) published in Gazette of India dated the 12th August, 1988 making certain amendments to Notification No. S.O. 342 (E) published in Gazette of India dated the 30th March, 1988. [Placed in Library. See No. LT 6442/88]

- (2) A copy each of the following

papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1986-87.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT 6443/88]

The Cost Accounting Records (Formulations) Rules, 1988 and a Statement Regarding Review on the Working of and Annual Report of Delhi State Industrial Development Corporation Limited for 1986-87 and a Statement Showing Reason for Delay

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table:—

- (1) A copy of the Cost Accounting Records (Formulations) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 452 in Gazette of India dated the 4th June, 1988, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library See No. LT 6444/88]
- (2) A copy each of the following

papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT. 6445/88]

12.04 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 18th August, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."